CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 1020/MP/2025 along with IA No. 84/2026

Subject	:	Petition under Sections 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the CERC (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation13 (1a) of CERC (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2019 for revision of input price of coal supplied from Pakri Barwadih mine for the period from date of commercial operation i.e. 1.4.2019 to 31.3.2024 after the truing up exercise
Petitioner	:	NTPC Mining Limited
Respondent	:	BSPHCL and 43 others
Date of Hearing	:	**7.7.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, NTPC Ms. Ritu Apurva, Advocate, NTPC Ms. Pragya Pushkar, Advocate, NTPC Shri Puneeth Ganapathy, Advocate, Bihar Discoms Shri Naman Kumar, Advocate, Bihar Discoms Shri Varun K Chopra, Advocate, MPPMCL Shri Rahul Tomar, Advocate, MPPMCL Shri Anup Jain, Advocate, MSEDCL Shri Shashawat Dubey, Advocate, MSEDCL Ms. Nishtha Goel, Advocate, MSEDCL Ms. Anusha Nagarajan, Advocate, TANGEDCO Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

The matter was called out for a virtual hearing with Petition No. 48/MP/2025.

2. During the hearing, the learned counsel for the Petitioner submitted that the order in Petition No. 60/MP/2022 regarding determination of the input price of coal supplied from the Pakri Barwadih Mine for the period from the date of commercial operation, i.e., 1.4.2019 to 31.3.2024, had directed the Petitioner to submit certain information at the time of truing up. Accordingly, the learned counsel sought eight weeks' time to file an amended petition in terms of the said order. She further submitted that I.A. No. 84/2026, filed seeking substitution of the name of the Petitioner from *'NTPC Limited'* to *'NTPC Mining Limited'*, be allowed by the Commission.

3. The learned counsels for the Respondents requested time to file a reply to the amended petition.

4. The Commission, after hearing the parties, permitted the Petitioner to file an amended petition, after serving a copy on the Respondents, on or before **1.9.2026**. The Respondents are permitted to file their reply to the amended petition, after serving a copy on the Petitioner, till **30.9.2026**, who may file its rejoinder, if any, by **21.10.2026.**

5. The I.A. No. 84/2026, seeking change of the name of the Petitioner, seeking change of name of the Petitioner from *'NTPC Limited'* to *'NTPC Mining Limited ',* is allowed.

6. The Petition shall be listed for hearing on **3.11.2026.**

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)